

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/s. CRYO-SAVE (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Cryo-Save (India) Private Limited
2.	Date of incorporation of corporate debtor	29-02-2008
3.	Authority under which corporate debtor is incorporated / registered	RoC – Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U85100KA2008PTC060530
5.	Address of the registered office and principal office (if any) of corporate debtor	NO.183, Gayatri Tech Park, Road I B, EPIP, KIADB, Whitefield, Bangalore
6.	Insolvency commencement date in respect of corporate debtor	9-08-2019 (Certified Copy Received on 19-08-2019)
7.	Estimated date of closure of insolvency resolution process	05-02-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Subramaniam Aneetha IBBI/IPA-001/IP-P00376/2017-18/10633
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A2 Sarada Apartments. 17/6, Sringeri Mutt Road, R.A. Puram, Mandaiveli, Chennai, Tamil Nadu - 600028 aneethaca@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	A2 Sarada Apartments. 17/6, Sringeri Mutt Road, R.A. Puram, Mandaiveli, Chennai, Tamil Nadu – 600028 cryosaverp@gmail.com
11.	Last date for submission of claims	02-09-2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Nil

Notice is hereby given that the National Company Law Tribunal, has ordered the commencement of Corporate Insolvency Resolution Process of M/s.Cryo-Save (India) Private Limited on 9th August 2019.



The creditors of **M/s. KARISMAA FOUNDATIONS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 2nd September 2019 to the Interim Resolution Professional at the address mentioned against entry No. 10.


The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

– Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 19-08-2019
Place: Chennai


Subramaniam Aneetha
Interim Resolution Professional

Regn No: IBBI/IPA-001/IP-P00376/2017-18/10633

